

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:2711  
ANSWERED ON:26.08.2013  
VEHICLE FITNESS CERTIFICATE  
Gowda Shri D.B. Chandre

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether as per a recent survey, majority of public transport vehicles in Delhi and the National Capital Region commute without fitness certificates;
- (b) if so, the details thereof;
- (c) whether the Government has taken or proposes to take any action in this regard; and
- (d) if so, the details thereof and if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) to (d) Under section 56 of Motor Vehicles Act, 1988, a transport vehicle shall not be deemed to be validly registered, unless it carries a valid fitness certificate. On scrutiny of department database of Government of National Capital Territory of Delhi (GNCTD), the Transport Department of GNCTD found 20,900 vehicles with expired fitness certificates. Notices were issued to defaulting owners, and subsequent fitness granted after imposing re-registration fee and daily late penalty @ Rs.20/- per day. In addition, the Enforcement Branch of the Transport Department of GNCTD prosecutes the public transport vehicles which do not possess, or produce, the proof of valid certificate of fitness on the road. In GNCTD, during the year 2011-12, a total number of 10,173 vehicles, during 2012-13, 8,773 vehicles and during 2013-14, upto 31.07.2013, a total number of 1,702 such vehicles were prosecuted for non-production of valid certificate of fitness.